

THE SCHEDULE

(See Order below Rule 18)

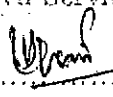
RETURN OF ASSETS AND LIABILITIES ON  
FIRST APPOINTMENT/AS ON THE 31ST DECEMBER, 1998

1. Name of the Government servant in full (*in block letters*) SH. KRISHAN KUMAR
2. Service to which he belongs JUDICIAL DEPT.
3. Total length of service up-to-date  
(i) in non-gazetted rank  
(ii) in gazetted rank ONE YEAR FOUR MONTHS
4. Present post held and place of posting SUB JUDGE-I, CUM-JMIC-D/SHALA.
5. Total annual income from all sources during the calendar year immediately preceding the 1st day of January, 1999 Rs.1,09,154 (Salried Income)

6. Declaration:

I hereby declare that the return enclosed namely, Forms I to V, are complete, true and correct as on 31-12-98 to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of sub-rule (1) of Rule 18 of the Central Civil Services (Conduct) Rules, 1964.

Date: 19.5.99

Signature: 

NOTE.—1. This return shall contain particulars of all assets and liabilities of the Government servant, either in his own name or in the name of any other person.

NOTE.—2. If a Government servant is a member of Hindu Undivided Family with coparcenary rights in the properties of the family either as a 'Karta' or as a member, he should indicate in the return in Form No. I the value of his share in such property and where it is not possible to indicate the exact value of such share, its approximate value. Suitable explanatory notes may be added, wherever necessary.

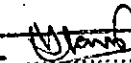
(See Order below Rule 18)

**STATEMENT OF IMMOVABLE PROPERTY ON FIRST APPOINTMENT/  
AS ON THE 31ST DECEMBER, 1998**

(e.g., Lands, Houses, Shops, Other Buildings etc.)

Serial Number	Description of Property	Precise location, (Name of District, Division, Taluk and Village in which the property is situated and also its distinctive number etc.)	Area of land (in case of land and building)	Nature of land (in case of landed property)	Extent of interest	If not in own name, state in whose name held, and his/her relationship, if any, to the Government servant.	Date of acquisition	How acquired (whether by purchase, mortgage, lease, inheritance, gift or otherwise) and name with details of person/persons from whom acquired, address and connection of the Government servant, if any, with the person(s) concerned. (Please see Note 1 below).	Value of the property (See Note 2 below).	Particulars of sanction of prescribed authority, if any.	Total annual income from the property.	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13
								NIL				

Signature.....



Date.....

15-5-99

Note.—(1) For purpose of column 9 the term "lease" would mean a lease of immovable property from year to year or for any term exceeding one year or reserving a yearly rent. Where, however, the lease of immovable property is obtained from a person having official dealings with the Government servant, such a lease should be shown in this column irrespective of the term of the lease, whether it is short term or long term, and the periodicity of the payment of rent.

(2) In column 10 should be shown:

- where the property has been acquired by purchase, mortgage or lease, the price of premium paid for such acquisition.
- where it has been acquired by lease, the total annual rent thereof also, and
- where the acquisition is by inheritance, gift or exchange, the approximate value of the property so acquired.

(See Order below Rule 18)

**STATEMENT OF LIQUID ASSETS ON FIRST APPOINTMENT/  
AS ON THE 31ST DECEMBER, 1948.**

- (1) Cash and bank balance exceeding 3 Months' emoluments.  
(2) Deposits, loans advanced and investments (such as shares, securities, debentures etc.)

3. No.	Description	Name and address of company, bank etc.	Amount	If not in own name, name and address of person in whose name held and his/her relationship with the Government servant	Annual income derived	Remarks
1	2	3	4	5	6	7
				NIL		

Signature... *[Signature]*

Date... 14.5.51

NOTE.—In column 7, particulars regarding sanctions obtained or report made in respect of the various transactions may be given.  
The term "emoluments" means the pay and allowances received by the Government servant.

(See Order below Rule 18)

**STATEMENT ON MOVABLE PROPERTY ON FIRST APPOINTMENT  
AS ON THE 31ST DECEMBER, 19 42**

S.No.	Description of items	Price or value at the time of acquisition and/or the total payments made up to the date of return, as the case may be, in case of articles purchased on hire-purchase or instalment basis	If not in own name, name and address of the person in whose name and his/her relationship with the Government servant	How acquired with approximate date of acquisition	Remarks
1	2	3	4	5	6
	Jewellery/ Ornaments	Approx. Rs. 50,000/- Only	Smt. Lata W/o Sh. Krishan Kumar (self). Sub Judge-I, D/Shala. WIFE	Received as gift in marriage, on <u>13.5.95.</u>	

Signature.....

Date.....

NOTE.— 1. In this Form information may be given regarding items like (a) jewellery owned by him (total value); (b) silver and other precious metals and precious stones owned by him not forming part of jewellery (total value); (c) (i) Motor Cars, (ii) Scooters/Motor Cycles; (iii) refrigerators/air conditioners, (iv) radios/radiograms/television sets and any other article, the value of which individually exceeds Rs. 1,000; (d) value of items of movable property individually worth less than Rs. 1,000 other than articles of daily use such as clothes, books, utensils, crockery etc., added together as lump sum.

- In column 5, may be indicated whether the property was acquired by purchase, inheritance, gift or otherwise.
- In column 6, particulars regarding sanction obtained or report made in respect of various transactions may be given.

APPENDIX IV

(See Order below Rule 18)

**STATEMENT OF PROVIDENT FUND AND LIFE INSURANCE POLICY ON FIRST APPOINTMENT/  
AS ON THE 31ST DECEMBER, 1998**

Insurance Policies					Provident Funds				
S. No.	Policy No. and date of policy	Name of Insurance Company	Sum Insured/ date of maturity	Amount of annual premium	Type of Provident Funds/ G.P.F./ C.P.F. Account No.	Closing balance as last reported by the Audit/Accounts Officer along with date of such balance.	Contributions made subsequently	Total	Remarks (if there is dispute regarding closing balance the figures according to the Government servant should also be mentioned in this column)
1	2	3	4	5	6	7	8	9	10
	150676673 Dated:- 27-2-99	L.I.C of India	One lacs.	Rs.2470/- per annum	G.P.F A/C No. H-Just 3002	Rs.9714/- as on 31.12.98	At Present Rs. 5000/- P.M.	9714/- as on 31.12.98.	

Signature Ula PDate 19.5.91

GENERAL CIVIL SERVICES (CONDUCT) RULES

150676673  
Dated:-  
27-2-99  
India

(See Order below Rule 18)

STATEMENT OF DEBTS AND OTHER LIABILITIES ON FIRST APPOINTMENT/  
AS ON THE 31ST DECEMBER, 1946

S. No.	Amount	Name and address of creditor	Date of incurring liability	Details of transaction	Remarks
1	2	3	4	5	6
			NIL		

Signature.....

Date..... 19-5-46

- Note.—1. Individual items of loans not exceeding three months' emoluments or Rs. 1,000, whichever is less, need not be included.
2. In column 6, information regarding permission, if any, obtained from or report made to the competent authority may also be given.
3. The term "emoluments" means pay and allowances received by the Government servant.
4. The statements should also include various loans and advances available to Government servants like advance for purchase of conveyance, House Building Advance etc., (other than advances of Pay and Travelling Allowances), advances from the G.P. Fund, and loans on Life Insurance Policies and fixed deposits.

Statement of particulars in respect of Sh./Smt./Ms. Krishan Kumar Sub Judge - JMTCCD, Dharamshala  
 for the grant of annual increment.

Name of the officer/official with designation.	Scale of Pay.	Present stage of pay.	Date of increment.	Stage of pay allowing the increment.	Whether the officer/official has been visited with penalty/reprimanded or warned during the last one year i.e. since the grant of last increment, particulars thereof.	Whether any departmental/Vigilance enquiry is pending contemplated.	Whether the annual increment has at any stage previously been withheld including E.B.	Remarks
--	---------------	-----------------------	--------------------	--------------------------------------	--	---	---	---------

Sh. Krishan Kumar  
 Sub Judge - JMTCCD  
 Dharamshala

Rs 2200-70-  
 2550-75-  
 3000-100-  
 6000.

Rs 2360/- 14-2007

Rs 2410/-

No. No vigilance inquiry is pending against the J.O. in the vigilance branch.

*Comptroller*

*[Signature]*

*[Signature]*  
 02/11/01

*[Signature]*  
 21/11/2001  
 (D. R. Kumar)  
 J.O. Assst. Secy.